

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS

**LOK SABHA**

**UNSTARRED QUESTION No. 2661**

**TO BE ANSWERED ON THE 2<sup>nd</sup> August, 2016**

**Pharma Manufacturing Policy**

2661. SHRI MANOJ TIWARI:  
SHRI HARI OM PANDAY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government proposes to revamp the "Pharma Manufacturing Policy";
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details and objectives of the key proposed changes along with the likely impact and future prospects?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)**

(a): No, Madam.

(b): In view of reply to reply to (a) above, does not arise.

(c): As per the existing Industries Development Regulation Act, 1951, industrial license is not required for manufacture of drugs except in case of restricted location.

(d): In view of reply to (a) above, does not arise.

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